

**Central Administrative Tribunal
Madras Bench**

MA 310/00580/2019 in & OA 310/01591/2019

Dated Tuesday the 26th day of November Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

A.Kuppusamy,
Carpenter (Retd),
O/o the Sr. Supdt of Post Offices,
Chennai City Central Division,
Old No. 4/685, New No. 9/2235, Ambedkar Street,
Annai Indira Nagar, Sithathur, Chennai 600074.Applicant

By Advocate M/s. P. R. Satyanarayanan

Vs

1.Union of India rep by,
The Secretary,
Department of Posts,
Ministry of Communications & IT,
Dak Bhavan, New Delhi 110001.

2.The Chief Postmaster General,
Tamil Nadu Circle,
Chennai 600002.

3.The Postmaster General,
Chennai City Region,
Chennai 600002.

4.The Sr. Superintendent of Post Offices,
Chennai City Central Division,
T.Nagar, Chennai 600017.Respondents

By Advocate Ms. M. Santhini

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 310/00580/2019 is filed by the applicant to condone the delay of 399 days in filing the OA. Counsel for the respondents files objections in the MA. Counsel for the applicant had made out a reasonable cause for the delay. Delay is condoned. MA is allowed. Registry is directed to number the OA.

2. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for records relating to proceedings No. C/OA 709/2017 dated 16.08.2017 passed by the fourth respondent and quash the same as arbitrary, unjustified and illegal and direct the respondents to dispose of the representation of the applicant dated 21.01.2019 after objective consideration within a specified period and grant appropriate pay scales as applicable to the applicant in Class III w.e.f. his initial date of appointment ie 15.02.1982 with all other consequential benefits and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

3. When the matter came up for consideration, learned counsel for the applicant would submit that the applicant will be satisfied if his appeal Annexure A16 dated 21.01.2019 is considered and disposed of on the basis of the relevant rules and regulations within a time limit stipulated by this Tribunal.

4. Learned counsel for the respondents has no serious objections in considering and disposing Annexure A16 appeal by the Competent Authority.

5. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider**

the Annexure A16 appeal of the applicant dt. 21.01.2019 in accordance with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(T. Jacob) (P. Madhavan)
Member(A) Member (J)
AS

26.11.2019